

## भारतीय दूरसंचार विनियामक प्राधिकरण TELECOM REGULATORY AUTHORITY OF INDIA भारत सरकार /Government of India



No. 406-1/2016-NSL-I

Dated: 24th December 2019

To

The Secretary,

Department of Telecommunications, Ministry of Communications, Sanchar Bhawan, New Delhi -110001.

Subject: DoT's back-reference on Recommendations on 'Licensing framework for Audio Conferencing/ Audiotex/ Voice mail Services' dated 16.12.2016- reg.

Ref.: Letter No. 846-53/2015-CS-I(Pt) dtd 10th October, 2019

The Department of Telecommunications through its letter No. 846-53/2015-CS-I (Pt) dated 10.10.2019 has informed that the TRAI recommendations on Licensing framework for Audio Conferencing/ Audiotex/ Voice mail Services' dtd 16.12.2016 have been considered and accepted by Government except recommendation no. 4 which reiterates TRAI's earlier recommendations dated 6th January 2015 on "Definition of Revenue Base (AGR) for the Reckoning of License Fee and Spectrum Usage Charges" which is a separate recommendation hence is to be dealt separately. DoT has also noted that to give effect to these recommendations some additional information is required in reference to TRAI's recommendations dated 16.12.2016.

- 2. DoT has solicited TRAI's recommendations as per clause 11(1) (a) of TRAI Act 1997 on the points related to (i) Financial Bank Guarantee (ii) Penal Provision and (iii) TEC Specification in the existing Audiotex/Voicemail/UMS license agreement/license.
- 3. In this regard, TRAI, after due deliberation, has finalized its response which is enclosed herewith.
- 4. In keeping with the practice, a copy of this letter, along with the response, is being placed on the website of TRAI (www.trai.gov.in).

This letter issues with the approval of the Authority

Encl: As above

(S.K. Cupta)
Secretary, TRAI
Tel: 23237448

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